

Government to ensure that all the workers rendered surplus by the revival and rehabilitation scheme are taken back in the mill?

**THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV):** (a) to (d). A project for revival and rehabilitation of RBHM Jute Mills at an outlay of Rs. 3.75 crore was sanctioned out of which contribution of Bihar Government was Rs. 1.50 crore and that of Central Government was Rs. 2.25 crore. No other scheme for modernisation is presently under consideration.

After the completion of above scheme the unit will require lesser labour force. The workers liable to be rendered surplus are being paid off full terminal benefits. This scheme was decided after prolonged negotiations with concerned plant level Trade Unions keeping in view the long term viability of the unit.

[English]

**Reservation Benefits to SCs/STs Converted to Neo-Buddhism in Maharashtra**

9074. **SHRI VAMANRAO MAHADIK:** Will the Minister of WELFARE be pleased to state:

(a) whether Government have received any complaint that reservation benefits meant for SCs/STs in Central services, Central Welfare measures, Central Financial Assistance in the State of Maharashtra, are being substantially utilised/cornered by neo-Buddhists;

(b) if so, whether Government propose to enquire into the complaints; and

(c) the steps Government propose to protect the legitimate reservation rights of Scheduled Castes/Scheduled Tribes in the

State of Maharashtra?

**THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):** (a) No such complaints have been received.

(b) and (c). Do not arise.

**Ban Orders of Drug Controllers**

9075. **SHRI NARSINGRAO SURYAWANSHI:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware of the fact that the strategies adopted by the multinationals to sidetrack and circumvent the ban orders of the Drug Controller and the removal of some of the most needed thirteen drugs from price control has increased prices to the needy consumers; and

(b) if so, the precautionary measures taken by Government to avoid this situation?

**THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN):** (a) and (b). The Government have banned 27 categories of drugs including fixed dose combinations. There is no question of price increase once the drugs are banned.

As per information received from Department of Chemicals and Petrochemicals, Ministry of Petroleum & Chemicals, in the absence of names of 13 drugs referred to in the Question, it is not possible to comment on their removal from the price control. A Standing Committee under the Chairmanship of Secretary, Chemicals & Petrochemicals, has been constituted to look into the question of inclusion/exclusion of drugs from price control. All representations regarding anomalies/discropancies in the list of price control drugs can be addressed to the Standing Committee.